

N.D.H. 03.02.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**I N D E X**  
In  
**REPLY ON BEHALF OF THE RESPONDENT NO.5, M/S  
OSHO GANGADHAM (JANKI KUTIA) AS PER THE ORDER  
OF THIS HON'BLE TRIBUNAL DATED 23<sup>RD</sup> DECEMBER,  
2024.**

In  
**ORIGINAL APPLICATION NO.961 OF 2024**

**IN THE MATTER OF**

NITIN DEV

.....APPLICANT

VERSUS

STATE OF UTTARAKHAND AND OTHERS

.....RESPONDENTS

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**Place: New Delhi**

**Date: 30.1.2025**

*Chhaya*  
**FILED BY**

**(CHHAYA GUPTA)**

Advocate, for the Respondent No.5

211, Second Floor

NPA Arcade, 22, M.G. Civil Lines,

Prayagraj-211001

Mob. No.9450612603

Email ID: :chhayalegal@gmail.com

:lawofficecands@gmail.com

*[Signature]*



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO.961 OF 2024**

**IN THE MATTER OF**

NITIN DEV .....APPLICANT

VERSUS

STATE OF UTTARAKHAND AND OTHERS

.....RESPONDENTS

**REPLY ON BEHALF OF THE RESPONDENT NO.5, M/S  
OSHO GANGADHAM (JANKI KUTIYA) AS PER THE ORDER  
OF THIS HON'BLE TRIBUNAL DATED 23<sup>RD</sup> DECEMBER,  
2024.**

S.N 192  
30/01/25

Affidavit of Swami Prem Chaitanya,  
aged about 68 years, Chela Sri Ram  
Sevak Das, R/o Osho Gangadham  
(Janki Kutiya), Patta No.52,  
Brahmpuri, Tehsil Garwal,  
Uttarakhand.

(Deponent)

I, the deponent above named do hereby solemnly  
affirm and state on oath as under:-

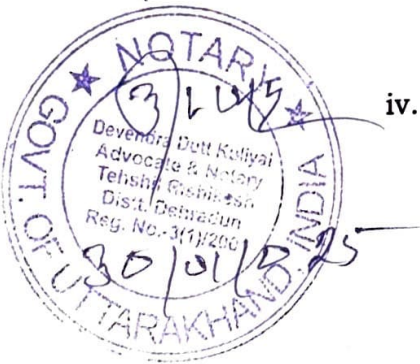


1.

That the deponent is the managing trustee of the  
respondent no.5 in the present Original Application  
and as such, I am well conversant with the facts and  
circumstances of the present case and hence,  
competent to swear this affidavit.

2. That on 23.12.2024 this Hon'ble Tribunal directed the respondent no.5 to file an affidavit specifically responding with the following aspects:-

- i. Whether respondent no.5 is in possession of any part of forest land in excess of lease area of 0.2089 granted.
- ii. If respondent no.5 is in possession of excess land, since when respondent no.5 is in possession thereof.
- iii. Whether respondent no.5 is ready to surrender possession of the excess land under its possession.
- iv. If respondent no.5 is not in possession of excess land, whether respondent no.5 has any objection to taking of immediate possession of land in excess area by the concerned DFO, Tehri Garhwal.



3. That the quarries which are made by this Hon'ble Tribunal in para-7 are replied herein under:-

- i. That answering respondent is not in possession of excess land/forest land and he is in possession of only 0.2089 hectare and built up area is 0.1566 hectare and open area itself suggest that no further land is occupied
- ii. That there is no question of surrender possession of the excess land because answering respondent is not in possession of excess land/forest land.

iii. That answering respondent is not in possession of excess land and he is only in occupation of 0.2089 hectare as per the lease deed and built up area is only 0.1566 hectare.

4. That in the light of the aforesaid, it is submitted that the answering respondent is occupation of only 0.2089 hectare of forest land as per the lease deed. It is pertinent to mention here that Ashram is constructed only on 0.1566 hectare of land out of 0.2089 hectare.
5. That answering respondent is giving undertaking before this Hon'ble Tribunal that no occupation of land in excess of the lease granted and to protect the natural forest from any damage, the answering respondent has not even made any fencing or boundary around the Ashram and in this regard the answering respondent is enclosing photographs of built up area of Ashram as **Annexure No.1**.
6. That as per the joint committee report filed by the Additional Advocate General for the State of Uttarakhand, joint committee report itself recorded that built up area is only 0.1566 hectare, the further observation of 0.2580 hectare of open space being in occupation of answering respondent is vague and it is again submitted by answering respondent that he is in occupation of 0.2089 hectare of forest land as per the lease deed.
7. That it is most respectfully prayed before this Hon'ble Tribunal that the present original



part of  
S.N. 192  
30/01/25

application may kindly be dismissed by imposing  
heaving cost.

*[Signature]*  
**(Deponent)**



**VERIFICATION**

Verified at Brahampuri Rishikesh on this day  
of 30 January, 2025 that the contents of my above  
affidavit are true and correct to my knowledge and no part of  
it is false and nothing material has been concealed  
therefrom.

*[Signature]*  
**DEPONENT**

Dated: 30.1.2025

*[Signature]*

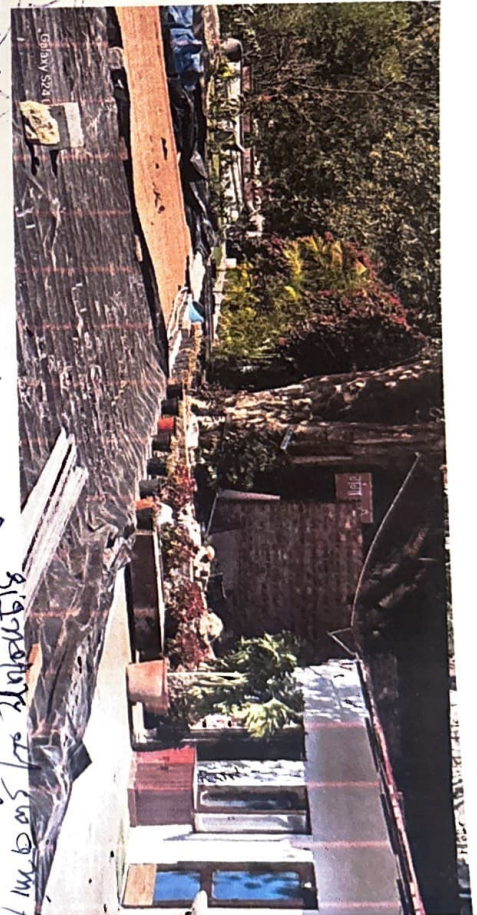
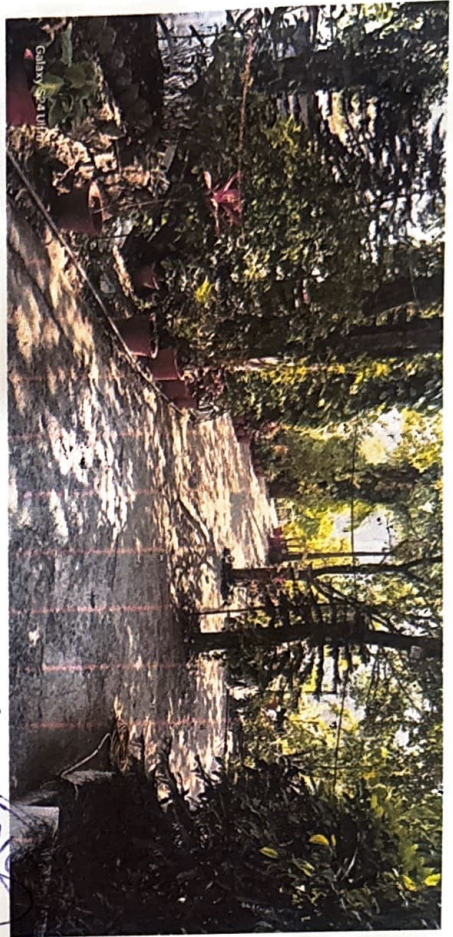
This affidavit is sworn before me  
Shri Swarni Premchandani  
who is identified by Shri [Signature]  
at Rishikesh on 30/01/25

*[Signature]* Filed by

**(CHHAYA GUPTA)**

Advocate, for the Respondent No.5  
211, Second Floor  
NPA Arcade, 22, M.G. Civil Lines,  
Prayagraj-211001  
Mob. No.9450612603  
Email ID: :chhayalegal@gmail.com

*[Signature]*  
Advocate & Notary  
Reg. No. 3(1)/2001  
Tehsil Rishikesh, Distt. Dehradun  
Uttarakhand, (India)

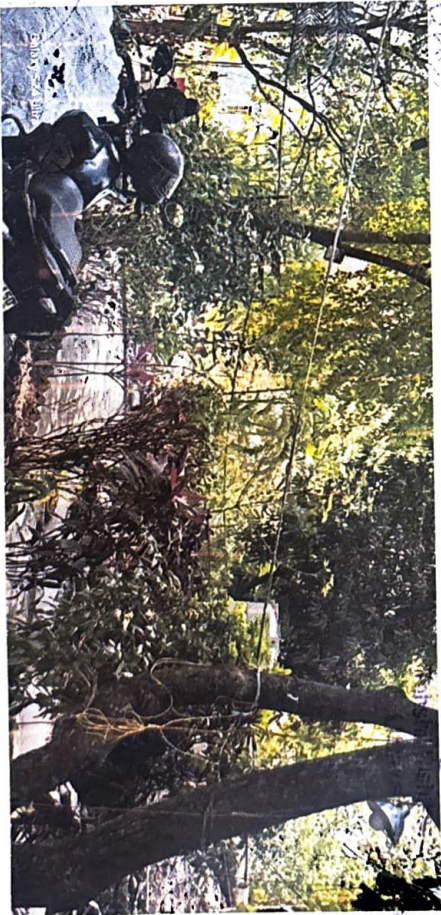


**ATTESTED**  
D. D. KULIYAL  
Advocate & Lawyer  
Reg. No. - 20516/2011  
Tehsil Rialkuan, Dist. Dehradun

20/10/2022  
30/10/2022

**ATTESTED**  
D. D. KULIYAL  
Advocate & Lawyer  
Reg. No. - 20516/2011

Signature of Suraj Prasad  
- Chaturvedi



Govt. of Uttarakhand  
Dehradun  
District  
Advocate & Lawyer  
Reg. No. - 20516/2011

Signature

Signature of  
S. W. Prasad (Chairman)



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D. D. KULKARNI,  
Advocate & Notary  
Reg. No.-3199/2001  
Tatshil Rajhikash, Dist. of Nanded  
(Tatshil Rajhendi, (India))

ATTESTED

By  
30/11/2025

Signature

3/2/2025

Signature



Signature

Signature



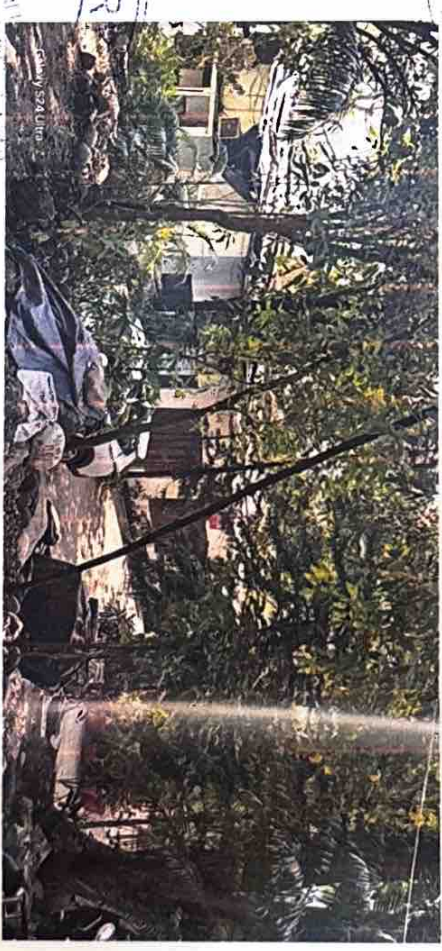
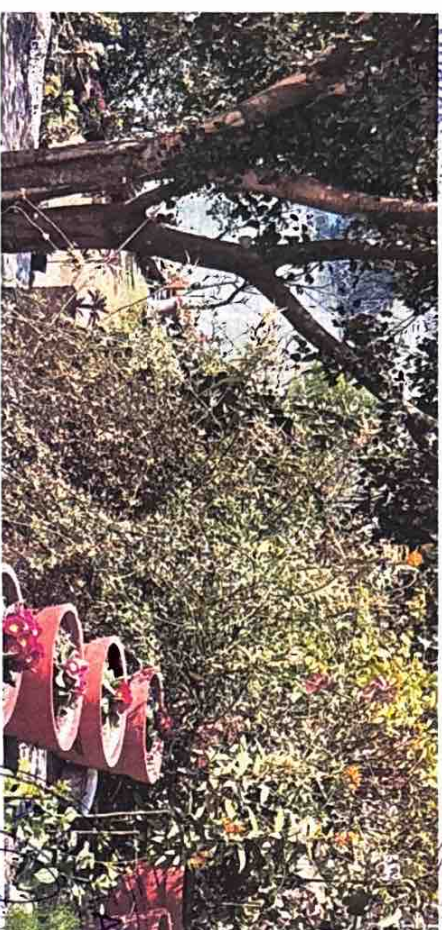
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Chata  
19/9

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**ATTESTED**  
D. D. H...  
Advocate  
Reg. No. 39/01/25  
Yashni Rishika  
Uttarakhand

**GOVT. OF UTTARAKHAND**  
INDIA  
Department of  
Advocates  
Tehsil  
Rajiv Gandhi  
Reg. No. 39/01/25



**GOVT. OF UTTARAKHAND**  
INDIA  
Department of  
Advocates  
Tehsil  
Rajiv Gandhi  
Reg. No. 39/01/25

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D. D. KUMAR  
Advocate & Notary  
Reg. No. 300/2001  
Dist. Dehradun

ACCEPTED  
30/01/2025



NOTARY PUBLIC  
GOVT. OF UTTARAKHAND  
Dehradun  
Advocate & Notary  
Tehsil Dehradun  
Dist. Dehradun  
Reg. No. 300/2001  
30/01/2025

NOTARY PUBLIC  
GOVT. OF UTTARAKHAND  
Dehradun  
Advocate & Notary  
Tehsil Dehradun  
Dist. Dehradun  
Reg. No. 300/2001  
30/01/2025

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Signature of Swami Prem Chandra

**ATTESTED**  
 D. D. Kulkarni  
 Advocate  
 30/01/25

**NOTARY**  
 GOVT. OF UTTARAKHAND  
 Devendra Bhatt Kulkarni  
 Advocate & Notary  
 Tehsil, Dehradun  
 Dist. Dehradun  
 Reg. No. 23/1/2001  
 30/01/25



*Swami Prem Chandra*

*Swami Prem Chandra*

**GOVT. OF UTTARAKHAND**  
 Dehradun  
 Advocate  
 Tehsil, Dehradun  
 Dist. Dehradun  
 Reg. No. 23/1/2001